

THE ADMISSION AS ADVOCATES (EXEMPTION FROM TRAINING AND EXAMINATION) RULES, 1965

S.O.3917, dated 5th December, 1965 - WHEREAS on account of diverse circumstances caused by the emergency, particularly in the border States, difficulties have been experienced by persons who obtained their degree in law from any University in India in an examination held during the year 1965, as well as by Barristers who were called to the Bar during that year in undergoing training and passing an examination as required under Cl. (d) of sub-section (1) of Section 24 of the Advocates Act, 1961 (25 of 1961)

Now, therefore, in exercise of the powers conferred by Cl. (d) of sub-section (2) of Section 49-A of the said Act, the Central Government hereby makes the following rules, namely –

1. These rules may be called the Admission as Advocates (Exemption from Training and Examination) Rules, 1965.

2. Every person who has obtained a degree in law from any University in India on the results of an examination held before the 31st day of December, 1965, and every Barrister who was called to the Bar before such date shall be exempt from undergoing a course of training and passing an examination as required under Cl. (d) of sub-section (1) of Section 24 of the Advocates Act, 1961 (25 of 1961).